

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

THURSDAY, THE 30TH DAY OF APRIL 2020 / 10TH VAISAKHA,
1942

CRIMINAL APPEAL TMP 5 OF 2020

(AGAINST CONVICTION AND SENTENCE IN SC NO. 396/2018 BY
SPECIAL COURT FOR SC/ST(POA) ACT & NDPS ACT CASES,
MANJERI)

APPELLANT/ ACCUSED

FIROZ KHAN, AGED 43 YEARS,
S/O. AMJAD KHAN, SHAFEENA MANZIL,
KANJIRAMKUZHI, VARKALA P.O., THIRUVANANTHAPURAM.

BY ADV. SRI. S. RAJEEV
SRI. K. K. DHEERENDRAKRISHNAN

RESPONDENTS/COMPLAINANTS:

STATE OF KERALA REPRESENTED BY PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM - 682 031.
(CRIME NO. 65/2017 VALANCHERI POLICE STATION,
MALAPPURAM DISTRICT)

BY PUBLIC PROSECUTOR SRI.AJITH MURALI

THIS CRL.APPEAL HAVING COME UP FOR ADMISSION ON
30.04.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

V.G.ARUN, J.

Crl.Appeal TMP No. 5 of 2020
&
Crl.M.A. Unnumbered of 2020

Dated this the 30th day of April, 2020

ORDER

Crl.Appeal TMP No. 5 of 2020

Admit.

Learned Public Prosecutor takes notice for the respondent.

Crl.M.A. Unnumbered of 2020

Execution of sentence imposed on the petitioner is suspended on condition of the petitioner executing a bond for Rs.50,000/- (Rupees fifty thousand only) with two solvent sureties for the like amount, to the satisfaction of the trial court and on condition that the petitioner remits 50% of the amount of fine imposed by the trial court within a period of thirty days.

V.G.ARUN
JUDGE

VV/30.4.2020